

ITEM NO.9

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 2505/2026

DHEER SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-07-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Ashok Singh, AOR
Ms. Aditi, Adv.
Mr. Ranvijay Kumar, Adv.

For Respondent(s) :

Mr. Vishwa Pal Singh, AOR
Ms. Neha Gupta, Adv.
Ms. Sejal Sharma, Adv.
Mr. Amit Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent has already filed reply.

Ld. Counsel for the appellant has also filed rejoinder affidavit.

As per office report, digital copies of the High Court and Trial Court records have been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Hon'ble Court's order dated 11.05.2026.

Registry to process the matter for listing before the Hon'ble Court as per rules.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

HJ